



HIDAYATULLAH NATIONAL LAW UNIVERSITY

RAIPUR

In Collaboration with



WTO Chairs Programme



Ministry of Commerce & Industry
Government of India

Ministry of Commerce and Industry



Centre for Trade and Investment Law



Indian Institute of Foreign Trade

and



**ECONOMIC
LAWS
PRACTICE**
ADVOCATES & SOLICITORS

INTERNATIONAL CERTIFICATE PROGRAMME ON **SUSTAINABLE TRADE & ENVIRONMENTAL GOVERNANCE**

MAY 5-12 2025

Online Mode

Organised by

SCHOOL OF LAW & TECHNOLOGY Centre for WTO & WIPO Studies



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HNLU Raipur

ABOUT THE INTERNATIONAL CERTIFICATE PROGRAMME

The relationship between international trade and environmental governance has become a defining challenge in the modern era. As the world tackles issues such as climate change, resource depletion, biodiversity loss, and globalisation, trade policies must integrate sustainable development principles.

This one-week certificate programme offers an interdisciplinary platform for exploring these critical intersections. Organized by HNLU Raipur in collaboration with CTIL, IIFT, the Ministry of Commerce and Industry, and ELP, the programme features discussions led by distinguished professionals and scholars specializing in international trade, environmental law, business, and economic law.

Key Topics Include:

- The balance between trade liberalization and environmental protection
- The transition to circular and blue economies
- Sustainable trade practices such as non-plastic policies
- Analysis of international agreements such as GATT, CITES, and the WTO Fisheries Subsidies Agreement
- Regional innovations like the EU's Carbon Border Adjustment Mechanism (CBAM)

By fostering dialogue among students, scholars, academicians, and professionals in law, business, economics, public policy, and environmental studies, this programme aims to build an informed network of stakeholders committed to sustainable trade and environmental governance.

PROGRAMME DETAILS

- **Medium of Instruction:** English
- **Duration:** One Week
- **Seats Available:** 50 (First-come, first-served basis)
- **Registration Deadline:** April 30, 2025

Evaluation and Certification:

- Participants will be evaluated through assignments, quizzes, class participation, and group exercises.
- A minimum of 6 hours of attendance (out of 8 total hours) is required for eligibility.
- Successful participants will receive an e-certificate from HNLU Raipur with their final grade based on the evaluation.

WHO CAN PARTICIPATE?

This programme is open to anyone with an interest in International Trade Law, Business, Economic Studies, Environmental Governance, Public Policy, and related fields, including:

- Students
- Research scholars
- Academicians
- Legal and industry professionals

REGISTRATION FEES

Indian Participants:

- Academicians/Professionals: **INR 1200**
- Research Scholars and Students: **INR 1000**

Foreign Participants:

- Academicians/Professionals: **USD 50**
- Research Scholars and Students: **USD 40**

HOW TO REGISTER?

Interested candidates can register online by following Google Form Link/QR: <https://forms.gle/ViZ7xNLpyeQ2q9YN8>



BANK DETAILS

Name of the Account Holder	: Registrar, Hidayatullah National Law University, Raipur
Bank Name	: State Bank of India
Branch Address	: Indravati Bhawan, Nava Raipur Atal Nagar
Bank Account No.	: 41394244908
Bank IFSC Code	: SBIN0018097 [For Indian Participants]
Bank MICR Code	: 492002055
Swift Code	: SBININBB646 [For Foreign Participants]

PROGRAMME SCHEDULE

May 5-12, 2025 (5:00 – 6:00 PM IST)

1. **Opening Ceremony**
2. **Foundations of Sustainable Trade: Balancing Economic Growth with Environmental Integrity**
3. **Global Governance Frameworks: Navigating International Trade and Environmental Agreements**
4. **Regional and National Strategies: Implementing Sustainable Trade Policies and Regulations**
5. **The Blue Economy and Sustainable Trade: Protecting Marine Ecosystems in a Globalized World**
6. **Circular Economy and Sustainable Consumption: Transforming Trade in a Resource-Constrained World**
7. **Final Assessment Session**
8. **Valedictory Ceremony**

ABOUT HNLU

Hidayatullah National Law University (HNLU) is a premier legal education and research institution, currently in its 21st year of establishment. Guided by its motto, "Dharma Sansthapanartham" (for the sake of establishing the primacy of eternal legal values), HNLU is committed to providing advanced legal education that fosters both professional competence and social responsibility.

The university has launched several significant initiatives, including Lex Osmose, Ex-Arca, HNLU Press, Sui Generis, HEXA, HAAI, and R-Has. The Research-Hub and Spoke (R-HaS) framework is structured into five hubs:

- **School for Law & Technology**
- **School for Law & Public Policy**
- **School for Law & Humanities**
- **School for Commercial Law & Arbitration**
- **School for Law & Governance**

Each school operates five dedicated research centres. This programme is being organized under the aegis of the Centre for WTO & WIPO Studies of School for Law & Technology.

ABOUT SCHOOL OF LAW & TECHNOLOGY

CENTRE FOR WTO & WIPO STUDIES

The **School for Law and Technology (SLT)** serves as a research hub, focusing on:

- Intellectual property law
- Privacy and data protection
- Cybersecurity
- Digital commerce
- Artificial intelligence
- The impact of technology policies on trade and society

The **Centre for WTO & WIPO Studies** promotes research and analysis on international trade policies and intellectual property rights (IPRs) within the frameworks of the **World Trade Organization (WTO)** and the **World Intellectual Property Organization (WIPO)**. It aims to enhance knowledge in these fields, support informed policymaking, and encourage global cooperation.

ABOUT CENTRE FOR TRADE & INVESTMENT LAW (CTIL)

The Centre for Trade and Investment Law (CTIL) was established in the year 2016 by the Ministry of Commerce and Industry, Government of India, at the Indian Institute of Foreign Trade (IIFT). The Centre's primary objective is to provide sound and rigorous analysis of legal issues pertaining to international trade and investment law to the Government of India and other governmental agencies. The Centre is aiming to create a dedicated pool of legal experts who could provide technical inputs for enhancing India's participation in international trade and investment negotiations and dispute settlement. The Centre also aims to be a thought leader in the various domains of international economic law such as WTO law, international investment law and legal issues relating to economic integration.

CONTACT INFORMATION

For further details and queries, please contact:

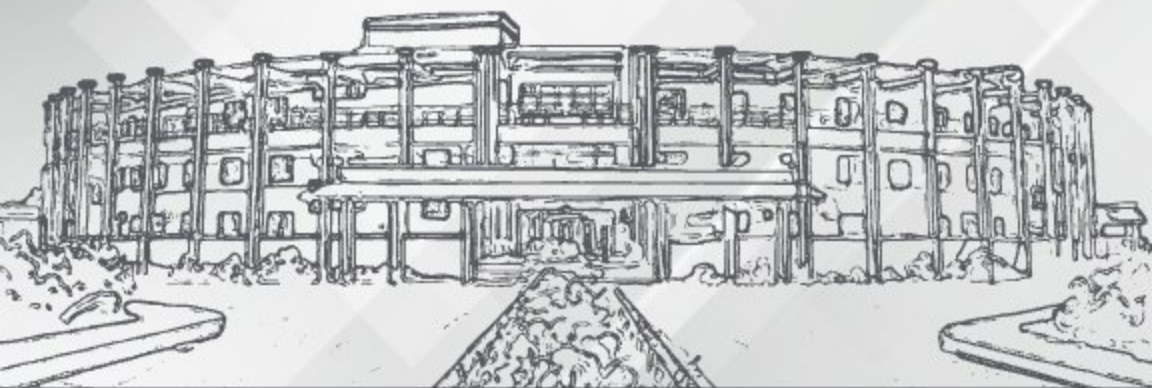
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